

15.35 hrs.

*[English]***The Chilli Growers (Benefit) Bill\***

SHRI R. SAMBASHIVA RAO (GUNTUR): I beg to move for leave to introduce a Bill to provide for the protection and welfare of chilli growers.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the protection and welfare of chilli growers."

*The motion was adopted.*

SHRI R. SAMBASIVA RAO: I introduce the Bill.

15.35 1/2 hrs.

*[English]***The Tobacco Growers (Benefit) Bill\***

SHRI R. SAMBASIVA RAO (GUNTUR): I beg to move for leave to introduce a Bill to provide for the protection and welfare of tobacco growers.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the protection and welfare of tobacco growers."

*The motion was adopted.*

SHRI R. SAMBASIVA RAO: I introduce the Bill.

15.36 hrs.

*[English]***The Government of Union Territory of Lakshadweep Bill\***

SHRI BASU DEB ACHARIA (BANKURA): I beg to move for leave to introduce a Bill to provide for the creation of a Legislative Assembly for the Union Territory of Lakshadweep and for matters connected therewith or incidental thereto.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the creation of a Legislative Assembly for the Union Territory of Lakshadweep and for matters connected therewith or incidental thereto."

*The motion was adopted.*

SHRI BASU DEB ACHARIA: I introduce the Bill.

15.36 1/2 hrs.

*[English]***The State of Uttarakhand Bill\***

SHRI JAI PRAKASH AGARWAL (CHANDNI CHOWK-DELHI): I beg to move for leave to introduce a Bill to provide for the establishment of the State of Uttarkhand by reorganisation of the existing State of Uttar Pradesh.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide the establishment of the State of Uttarakhand by reorganisation of the existing State of Uttar Pradesh."

*The motion was adopted.*

SHRI JAI PRAKASH AGARWAL: I introduce\*\* the Bill.

15.37 hrs.

*[English]***State of Vidarbha Bill\***

SHRI BANWARI LAL PUROHIT (NAGPUR): I beg to move for leave to introduce a Bill to provide for the formation of the State of Vidarbha by reorganisation of the existing State of Maharashtra and for matters connected therewith.

MR. DEPUTY-SPEAKER: Motion moved:

"The leave be granted to introduce a Bill to provide for the formation of the State of Vidarbha by reorganisation of the existing State of Maharashtra and for matters connected therewith."

*[Translation]*

SHRI ANANT GUDHE (AMRAVATI): I rise to oppose this Bill under rule 72 ...*(Interruptions)*

AN HON'BLE MEMBER: We shall see when the Bill will be discussed.

MR. DEPUTY SPEAKER: On what grounds you are opposing this Bill at the state of introduction.

*(Interruptions)*

SHRI BANWARI LAL PUROHIT: Mr. Deputy Speaker, Sir, the business of the House is transacted according to rules and this private member's Constitution Amendment Bill for creation of Vidharbha State comes under the rule-68 which reads as follows:

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\*\*Introduced with the recommendation of the President.

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